## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:4581
ANSWERED ON:22.04.2013
CHILD LABOUR IN HAZARDOUS INDUSTRIES
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## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of occupations / industries including processes notified as hazardous for child labour;
- (b) the approximate number of children employed in such occupations in various parts of the country, State-wise;
- (c) whether the Government has any assessment of the number of work-related deaths of children in such hazardous industries during the last three years and if so, the details thereof;
- (d) the number of children rescued and rehabilitated during the said period along with the action taken against their employers; and
- (e) the effective steps being taken by the Government to check the practice of employing child workers in the said industries?

## **Answer**

## MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

- (a): The details of occupations and processes where child labour is prohibited under Child Labour (Prohibition & Regulation) Act, 1986, are at Annexure-I.
- (b): As per 2001 census, the total number of working children between the age group 5-14 years in the country was 1.26 crore out of which there were approximately 12 lakh children found working in the hazardous occupations/processes which are covered under Child Labour (Prohibition & Regulation) Act, 1986. However, in the Survey conducted by NSSO, in 2004-05 the numbers of working children were estimated at 90.75 lakh. As per NSSO survey 2009-10, the working children are estimated at 49.84 lakh. The statewise details of working children as per NSSO Survey 2009-10 are given at Annexure-II.
- (c): As per information available from States/UTs no child labour has been reported killed in hazardous occupation during last three years.
- (d): Number of child labourers rescued, rehabilitated and mainstreamed through National Child Labour Project scheme during the last three years, State-wise are at Annexure-Ill. As per the data received from various States, the details of inspections carried out, prosecutions launched, convictions made against the guilty employers under the Child Labour Act during the last three years are as under:

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Year No. of inspections No. of prosecutions No. of convictions 2010 242592 8998 1317 2011 101058 5883 875 2012 58572 1832 449
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(e): Elimination of child labour is an area of great concern and Government of India is committed to address the issue. Considering the magnitude and nature of problem Government is following a multi-pronged strategy to tackle the problem of child labour. It comprises of statutory and legislative measures, rescue & rehabilitation, universal primary education along-with social protection, poverty alleviation and employment generation. The objective is to create an environment where families are not compelled to send their children to work. The Child Labour (Prohibition & Regulation) Act, 1986, prohibits the employment of children below the age of 14 years in 18 Occupations and 65 Processes. The Act regulates the working conditions of children where they are not prohibited from working. Any person who employs a child in any occupation or process where employment of children is prohibited under the Child Labour Act, is liable for punishment with imprisonment or with fine. For rehabilitation of child labour the Government is implementing the National Child Labour Project Scheme since 1988. The scheme seeks educational rehabilitation of children working in hazardous occupations and processes. Under the Project, children rescued/withdrawn from work are enrolled in the special schools, where they are provided with bridge education, vocational training, nutrition, stipend, health care, etc. before being mainstreamed into formal

education system. Th	ne Ministry is also running th	ne awareness generati	ion programme agair	nst the evil of child lab	our.